

Accommodation for C.G.H.S. Doctors in North and South Avenues

385. **Shri Ram Charan:** Will the Minister of Health and Family Planning be pleased to state:

(a) the number of doctors of C.G.H.S. residing in the premises of dispensaries which are situated in North and South Avenues; and

(b) the type of accommodation which has been allotted to them?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) and (b). Only two type IV quarters are available above the premises of the Dispensary in North Avenue. These have been allotted to two medical officers. There is no such provision for residential accommodation in the South Avenue Dispensary.

Irrigation and Power Schemes of Orissa

386. **Shri Chintamani Panigrahi:**
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri K. Pradhani:
Shri Heerji Bhai:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Orissa Government have asked for additional loan assistance for financing their power and irrigation programme during the year 1967-68; and

(b) if so, the details thereof and the action taken thereon?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). No request has so far been received from the Government of Orissa for additional loan assistance for financing their power schemes during 1967-68. However, the Government of Orissa have asked for accelerated Central assistance of Rs. 132 crores during the year 1967-68 for Mahanadi Delta Irrigation Scheme. This proposal is under consideration.

Fourth Plan of Orissa

387. **Shri K. Pradhani:**
Shri Chintamani Panigrahi:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhai:

Will the Minister of Planning be pleased to state:

(a) whether the plan outlay for the first year of the Fourth Plan for Orissa has been reduced by two crores and twenty five lakhs of rupees;

(b) if so, the original plan outlay for the State for the first year;

(c) how it stands now after this slashing down;

(d) the share of the Central Government for the first year of the Orissa State plan;

(e) the different heads which are affected by the slashing down of the Plan outlay by the State Government; and

(f) the reasons for such slashing down of the plan outlay?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) to (c). No, Sir. The Planning Commission has not reduced the outlay for the Orissa Plan for the first year of Fourth Plan.

(d) Of the approved annual plan outlay of Rs. 45.77 crores for 1966-67 for Orissa, the Central assistance amounted to Rs. 24.70 crores.

(e) and (f). Do not arise.

Idikki Hydro-Electric Project

388. **Shri K. M. Abraham:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government had allotted funds to give compensation to the people who may be evicted due to acquirement of land for Idikki Hydro-electric in Kerala; and

(b) if so, how much and at what rate?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Apart from allotting lands and making available facilities for resettlement...

ment, the Government of Kerala, according to a recent order, will pay compensation to the evictees totalling to about Rs. 35,000 in the following manner:

- (i) Value of improvement of the land for resettlement of evictees at the rates fixed under Kerala Compensation for Tenants Improvements Act 1958.
- (ii) An *ex-gratia* payment of Rs. 100 each to those who are not eligible to get any compensation by way of cost of improvements and those who are eligible for only an amount less than Rs. 100.
- (iii) The seasonal crops standing, if any, on the land will also be valued and the occupants concerned will be permitted to take the crops or in the alternative they will receive compensation if the value of crops exceeds Rs. 100.

Loan for Housing for Industrial Workers

389. Shri K. M. Abraham: Will the Minister of Works, Housing and Supply be pleased to state:

- (a) whether Government propose to

Approved Agency	Loan Subsidy
(1) State Governments, Statutory Housing Boards and Municipal Bodies.	50% 50%
(2) Registered Co-operative Societies of eligible workers.	65% 25%
(3) Industrial Employers.	50% 25%

State-wise Family Planning Allotment

390. Shri P. P. Esthose: Will the Minister of Health and Family Planning be pleased to lay on the Table a statement giving state-wise information on the following:

- (a) the allotment for family planning in the Third Five Year Plan;

grant loans for housing of Industrial workers; and

- (b) if so, the details thereof?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). A Scheme for the grant of loans and subsidies for the housing of the Industrial Workers has been in existence since September, 1952. It is now called the Integrated Subsidised Housing Scheme for industrial workers and economically weaker sections of the community. The Scheme envisages the grant of longterm interest-bearing loans and liberal subsidies by the Government of India, for construction of houses for industrial workers covered by section 2(f) of the Factories Act, 1948, and mine workers (other than those engaged in coal and mica mines) falling within the meaning of section 2(h) of the Mines Act, 1952, and whose wages do not exceed Rs. 350 per month.

The Central financial assistance which is based on the prescribed ceiling costs for various types of dwelling units is granted to approved construction agencies to the following extent:

(b) the expenditure incurred and the target achieved; and

(c) the other achievements in the Family Planning Programme?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-387/67].